

(v) The firm has submitted a detailed project Report to the Government of Bihar and IBDI for approval of financial and other assistance;

(vi) The firm's application for foreign collaboration is under consideration.

**Nagaland Government Plan to solve the problem of underground Nagas**

334. SHRI HARI KISHORE SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the activities of underground Nagas have increased considerably during the last three months;

(b) whether Nagaland Government have submitted any plan to the Central Government to solve the problem of underground Nagas;

(c) if so, the broad outlines of the plan; and

(d) Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) Yes; Sir.

(b) No; Sir.

(c) Does not arise.

(d) Does not arise.

**Inter-State boundary disputes**

335. SHRI HARI KISHORE SINGH: Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to USQ No. 2141 on 6th March, 1974 and state:

(a) whether Government have formulated any plan to solve the long standing boundary disputes between different States which are pending with the Central Government at present; and

(b) if so, the broad outlines of the plan?

THE MINISTER OF HOME AFFAIRS (SHRI K. BRAHMANANDA REDDY): (a) and (b). Governments are continuing their efforts to find solutions to these disputes on the lines indicated in reply to Unstarred Question No. 2141 on 6th March, 1974. The report of the Adviser is awaited on matters relating to the boundary between Assam and Nagaland.

**Nationalization of cigarette companies**

336. SHRI HARI KISHORE SINGH: Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state:

(a) whether Government of India have since taken any decision to nationalise cigarette companies having foreign collaboration under the Foreign Exchange Regulations Act; and

(b) if not, when will the decision be taken?

THE MINISTER OF INDUSTRY AND CIVIL SUPPLIES (SHRI T. A. PAI): (a) and (b). The Foreign Exchange Regulation Act does not provide for nationalisation of foreign majority companies. Foreign-owned companies are, however, expected to Indianise to the extent indicated in the guidelines under FERA, which have already been laid on the Table of the House.

**Radio transmission in Dang area of South Gujarat**

337. SHRI D. P. JADEJA:

SHRI ARVIND M. PATEL:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state whether any further steps have been taken in the direction of setting up radio transmission for and in the Dang area in South Gujarat?